IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 8133 of 2021

Anant Keshri ... ... **Petitioner**
Versus
The State of Jharkhand ... ... **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Vikash Kumar, Advocate
For the State : Md. Azeemuddin, A.P.P.

02/06.09.2021 Defect no. 9(i) as pointed out by the office is ignored.

Heard Mr. Vikash Kumar, learned counsel for the petitioner and Md. Azeemuddin, learned A.P.P. for the State.

The petitioner is an accused in connection with Chowka P.S. Case No. 49 of 2020, corresponding to G. R. Case No. 140 of 2021.

The informant was waylaid by the miscreants who had taken away the cash and mobile from him.

The petitioner appears to be the informant who had subsequently confessed about his involvement and on such confession Rs. 55,000/- was recovered.

It appears that on conclusion of the investigation, charge-sheet has been submitted under Sections 406, 420 and 120B of the Indian Penal Code.

The petitioner is in custody since 09.12.2020.

Regard being had to the period of custody, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Seraikella, in connection with Chowka P.S. Case No. 49 of 2020, corresponding to G. R. Case No. 140 of 2021.

(Rongon Mukhopadhyay, J.)

Umesh/-